



S. No	Collection Code as per Sl. No. 3 above	TCS Rs.	Surcharge Rs.	Education Cess Rs.	Interest Rs.	Others Rs.
(601)	(602)	(603)	(604)	(605)	(606)	(607)
(1)	(2)	(3)	(4)	(5)	(6)	(7)

S. No	Total tax deposited Rs. (3+4+5+6+7)	Cheque/DD No. (if any)	BSR Code	Date on which tax deposited	Transfer voucher/Challan serial Number <sup>2</sup>	Whether TCS deposited by book entry? Yes/No <sup>3</sup>
(601)	(608)	(609)	(610)	(611)	(612)	(613)
(1)	(8)	(9)	(10)	(11)	(12)	(13)

### VERIFICATION

I, \_\_\_\_\_, hereby certify that all the particulars furnished above are correct and complete.

Place :

Signature of the person responsible for collecting tax at source

Date :

Name and designation of person responsible for collecting tax at source

Notes – 1. If address has changed give changed address in column 1(b)

2. Where collection is made by or on behalf of the Government to give particulars of transfer vouchers; other deductors to give particulars of challan No. regarding deposit into bank.

3. Column is relevant only for Government deductors.

**Annexure**

Details of purchase price of \_\_\_\_\_<sup>1</sup> debited / received for the period ending \_\_\_\_\_ and of tax collected at source<sup>2</sup>

Buyer Code <sup>3</sup>	Permanent Account Number (PAN) of the person from whom tax collected	Name and Address of the person from whom tax collected (address need not be given if PAN is mentioned)	Total value of the purchase(s)	Amount of payment (Rs.)	Date on which amount paid/debited	Rate at which tax collected
(614)	(615)	(616)	(617)	(618)	(619)	(620)
(1)	(2)	(3)	(4)	(5)	(6)	(7)

Amount of tax collected (Rs.)	Date on which tax collected	Bank Branch Code <sup>4</sup>	Date on which tax paid to the credit of Central Government	Challan number given by bank	Date of furnishing Tax Collection Certificate	Reason for non-collection/ lower collection if any <sup>5</sup>
(621)	(622)	(623)	(624)	(625)	(626)	(627)
(8)	(9)	(10)	(11)	(12)	(13)	(14)

**Notes:-**

1. Please write

A Alcoholic liquor for human consumption

C Timber obtained by any mode other than under a forest lease

E Scrap

G Toll plaza

B Timber obtained under a forest lease

D Any other forest produce not being timber or tendu leaves

F Parking lot

H Mining and quarrying  I For Tendu leaves

2. Please use separate Annexures for each type of collection

3. Please enter Buyer Code 01 for companies 02 for 'other than companies'

4. Where collection is made by or on behalf of the Government, transfer voucher number may be entered in column (10)

5. If necessary, please use additional sheets to give full details of collection in the above format. Please also give running serial number to all pages

6. Write X if lower deduction is as per section 206C(9)

Write Y for any other reason give details in separate sheet

Signature of person responsible for collecting tax at source

Name and designation of person responsible for collecting tax at source